

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2067/2018**

New Delhi, this the 24<sup>th</sup> day of May, 2018

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Smt. Tarawati, aged 64 years  
W/o Late Sh. Phool Singh,  
R/o Village Meoka, PO Wazirpur  
Distt. Gurgaon.

.....Applicant

(By Advocate: Ms. Sonila Gill for Mr.Yogesh Sharma)

**Versus**

1. Union of India, through  
the General Manager,  
Northern Railway,  
Baroda House, New Delhi
2. The Divisional Railway Manager,  
Delhi Division, State Entry Road,  
New Delhi.
3. The Sr. Divisional Personal Officer,  
Northern Railway, Delhi Division  
DRM office, State Entry Road,  
New Delhi. .... Respondents

**ORDER (ORAL)**

The applicant has filed this Original Application under Section 19 of the Administrative Tribunal's Act. 1985, seeking the following main relief:-

“ That the Hon'ble Tribunal may graciously be pleased to pass declaring to the effect that the whole action of the respondents not granting the family pension to the applicant is illegal, arbitrary and against the rules and consequently, pass an

order directing the respondents to grant the family pension to the applicant in respect of Late Sh. Phool Singh w.e.f. 31.1.2016 with arrears of pension and with interest @ 18%."

2. Learned counsel for the applicant states that in regard to her claim the applicant has filed the representations (Annexure A-1 dated 18.05.2017) & (Annexure A-2 dated Nil) to the respondents but no decision has been taken by them on her representation till date. He further states that the applicant would be happy and satisfied if a direction is issued to the respondents by this Tribunal to decide the representations (Annexure A-1 dated 18.05.2017) & (Annexure A-2 dated Nil) of the applicant by passing a detailed and reasoned order within a specified period of time.

3. In view of the limited prayer of the applicant, the respondents are directed to decide applicant's representations (Annexure A-1 dated 18.05.2017) & (Annexure A-2 dated Nil), by passing a detailed and reasoned order within a period of two months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented upon the merits of this OA.

4. The OA is disposed of with above said directions.

**(Jasmine Ahmed)  
Member (J)**

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